

**Misc. CrI. (Bail) case No. 409/2022**

**Enel Daimari  
Vs  
State of Assam**

16.09.2022

Petitioner filed hajira.

Today was fixed for updated C/D.

Updated C/D received.

Perused.

Heard.

On perusal of the C/D, it appears that the vehicle is not yet recovered, from the C/D, it also appears that the accused may be a habitual Car thief which will be come into light only through investigation. There may be other associates of accused, who are connected with the offence of Car theft. Hence, considering the nature of the offence, it appears that releasing of the accused at this stage may hamper and temper the investigation and evidences. Hence, the B.P is rejected.

Send back the C/D.

This Misc. CrI. (Bail) case is disposed of.

Asstt. Sessions Judge  
Sonitpur :Tezpur